

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (CrI.) No(s). 4409/2021

(Arising out of impugned final judgment and order dated 07-01-2020 in CRLA No. 1900/1996 passed by the High Court of Judicature at Allahabad)

MAHESH

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(FOR ADMISSION and I.R. and IA No.70837/2021-EXEMPTION FROM FILING O.T. )

Date : 24-08-2021 This petition was called on for hearing today.

CORAM : HON'BLE MS. JUSTICE INDIRA BANERJEE  
HON'BLE MR. JUSTICE V. RAMASUBRAMANIAN

For Petitioner(s) Ms. Sampirda Rani, Adv.  
Mr. Chand Qureshi, AOR  
Mr. Satyakam Chakraborty, Adv.  
Mr. Vijendra Kasana, Adv.  
Mr. M.P. Siddiqui, Adv.  
Mr. Chandan Kumar Mandal, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E R

Leave granted.

(MANISH ISSRANI)  
COURT MASTER(SH)

(MATHEW ABRAHAM)  
COURT MASTER(NSH)